

tile Mill-owners for exemption from the operation of the Employees' Provident Fund Act for some time; and

(b) if so, the decision taken in the matter?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) The request has not been accepted.

Manufacture of Intermediates

1681. { **Shri Ram Krishan Gupta:**
Shri Ajit Singh Sarhadi:
Sardar Iqbal Singh:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 162 on the 6th August, 1959 and state:

(a) whether negotiations with foreign collaborators for finalising the proposal for the manufacture of the intermediates required by the drugs and dye-stuffs industries have since been concluded; and

(b) if so, the result thereof?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). Negotiations are still in progress.

Heavy Structural Works

1682. { **Shri Ram Krishan Gupta:**
Shri S. C. Samanta:
Shri Subodh Hanada:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 36 on the 3rd August, 1959 and state:

(a) whether the detailed project report from M/s. Atkins and Partners of U.K. regarding the Heavy Structural Works and the Heavy Plate and Vessel Works has since been received; and

(b) if so, the details thereof?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The detailed project report is expected to be received by the end of December, 1959 or in January, 1960.

Coir Board

1683. **Shri Ram Krishan Gupta:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 1152 on the 20th August, 1959 and state:

(a) whether Government have received the report of the delegation led by the Chairman of the Coir Board; and

(b) if so, the details thereof?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) Copies of the Report have been placed in the Parliament Library.

Trade Control Organisation

1684. { **Shri Ram Krishan Gupta:**
Shri Ajit Singh Sarhadi:
Sardar Iqbal Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the result of the process of de-centralisation of the work of Trade Control Organisation in order to bring about efficiency and quick disposal of applications and appeals has been assessed; and

(b) if so, the result of assessment?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) The purpose underlying the de-centralisation has been adequately served.